

about the foreign aid to India or IMF or World Bank loans. I am going to talk about a different AIDS that is known as the killer epidemic. Acquired Immuno Deficiency Syndrome is called AIDS. The Human Immuno Deficiency Virus called HIV infection leads to AIDS.

According to the report of the World Health Organisation, about three to four lakhs of Indians are HIV infected. This will ultimately lead to AIDS epidemic.

According to Congressman of the United States of America, Mr. Jim McDermott, who co-chaired the international AIDS task force, who presented a report to the Speaker of the House of Representatives on 6th June 1991 about the AIDS epidemic in Asia, the report is very alarming. He says that by 1995 there will be more HIV and AIDS cases in India than in any other country in the world. Based on discussions with WHO and his own analysis of the available data, he estimates the current number of HIV infected Indians approximately as one million. He further says that by the year 2000 WHO predicts that 40 million men, women and children will be HIV infected and close to 10 million adults will have developed AIDS in the world. Nearly 90% of the HIV infections and AIDS cases over the next decade will occur in the developing world.

It is a very alarming situation and therefore I request that there should be a discussion in this House so that we can combat this disease which is going to attack us like a wildfire in the country.

MR. CHAIRMAN: I will go to the next item; Papers Laid on the Table.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE:
Sir, I gave a notice.

MR. CHAIRMAN: But there is a long list.
(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE:
Sir, you will agree that Haryana is a part of India and we have an MP from Haryana. As in other parts of the country, there also even the MP's telephone is being tapped. But the difference in Haryana is that it is the place from where you can see the spiritual source of the Anti-Defection Act passed in the Parliament. It is from Haryana that we learnt the meaning of what defection is and consequently we had to pass the Anti-Defection Act in this House.

Here, the curiosity of the whole matter is that the telephones are being tapped in order that there can be fresh defections among the Assembly Members there. It does not stop there. The most surprising and the most agonising thing about this that we are discussing the TADA (Amendment) Bill here and the provisions of TADA—Terrorists and Disruptive Activities Act—are being applied on the elected Member of the State Legislature. The story is that since a particular MLA has refused to join the ruling party there, the provisions of TADA are being applied against him. I can give his name. He is* against whom the provisions of TADA are being applied. *(Interruptions)*

MR. CHAIRMAN: No names will go on record.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE:
He is a victim of TADA. He is an elected Member of the Haryana Legislative Assembly. The crime he has committed is that he refused to fall in line with the ruling party there. *(Interruptions)*

MR. CHAIRMAN: This is a State subject.

(Interruptions)

MR. CHAIRMAN: State Subjects cannot be brought in here.

(Interruptions)

MR. CHAIRMAN: Shri Fernandes, I have not allowed you. I have allowed Shri Khurana.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA: Mr. Chairman, Sir, an old man of 60 years from an Arab country married a minor girl of 10 years forcibly in Hyderabad and was arrested at Indira Gandhi International Airport. The statement given by him shows and I also submit that there exists a big racket in the country. Similar news have been appearing in the newspapers for the last many years. Innocent minor as well as major girls are sold to Arab countries where they are forced to lead a life of slaves. Therefore I would like to submit that the Government should appoint a high power commission to conduct an enquiry in regard to this racket.

Mr. Chairman, Sir, as per the available information, the so called Sheikh Sahib reached Bombay on July 28. Investigation should be conducted to find out where did he life from July 28 to Aug 7, how did he reach Hyderabad, how did he purchase the girl and what did he pay for it?

Mr. Chairman, Sir, Sheikh Sahib reached Delhi and not Bombay from Hyderabad. It shows that he came to Delhi because fake passports are prepared here to send people to foreign countries and moreover, he has connections with the international racket which sells the innocent girls outside the country. Sir, my submission is that employees at the Airport have stated that the man was seen many times earlier also at the airport taking girls outside the country. The statement given by the girl was also very sensational. Therefore, I would like the Minister of Home Affairs to enquire the whole matter and give a statement in the House.

He should also hand over the matter for further investigation (Interruptions)

[English]

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, the matter raised by the hon. Member Shri Khurana is very important because this is not the first time that these things are happening. Everybody knows—I hope at least all of us are knowing—that there is a regular traffic on women in those areas. Therefore, this kind of thing must be stopped and something must be done to put the real culprits at the proper place. (Interruptions)

[Translation]

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Mr. Chairman, Sir, it is a very distressing news. I would like to draw the attention of the Government and the House, to the fact that minor children from our country are sold to Arab countries for immoral purposes. It is not the only incident that occurred in Hyderabad. News of the similar incidents, taking place in various parts of the country, have been appearing. It is surprising that Governments changed with the passage of time but neither of them stepped into protect the honour of the country; neither of the Governments took measures to protect the minor children of the country. Therefore, I would like the Government to issue a statement immediately to this effect, thorough investigation should be conducted in every State, the persons involved in running such rackets should be detected and punished so that the recurrence of such incidents could be avoided.

[English]

SHRIMATI MALINI BHATTACHARAYA (Jadavpur): Sir, what is horrifying is that this not a stray case. But this is just an instance, just a tip of iceberg of a huge international